

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 642/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 07.03.2023 *inter alia* seeking extension of the Scheduled Commercial Operation Date due to delay in ISTS readiness and consequent reliefs.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Tata Power Delhi Distribution Limited (TPDDL)

Date of Hearing : **6.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Priya Dhankar, Advocate, TPREL
Shri Punyam Bhutani, Advocate, TPREL
Shri Anand Shrivastava, Advocate, TPDDL
Shri Shivam Sinha, Advocate, TPDDL
Ms. Ishita Jain, Advocate, TPDDL
Shri Ankit Bhandari, Advocate, TPDDL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment due to the non-availability of the arguing counsel. Allowing this request, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **5.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

